

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Contempt Petition No. 33 of 2006 in
Original Application No. 794 of 1999

Jabalpur, this the 18th day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

Bajnath Sahu,
S/o. Purshouttam Sahu,
Age 35 years, R/o. Gandhi
Ward, Hata, Damoh-M.P.

..... **Applicant**

(By Advocate – None)

V E R S U S

Shri S.S. Paikraj,
The Principal,
Jawahar Navodaya Vidyalaya,
Hata, District-Damoh (MP).

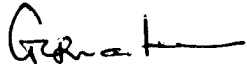
..... **Respondent**

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

Nobody has appeared in this case even on revised call. We have seen the pleas taken in the contempt petition and we find that the contempt petition is barred by limitation under Section 20 of the Contempt of Courts Act, 1971 and the same is liable to be dismissed as such. Accordingly, the same is dismissed.


(A.K. Gaur)
Judicial Member


(Dr. G.C. Srivastava)
Vice Chairman

“SA”

कृपया नमो ज्ञातः.....जबलपुर, दि.....

पसिलिपि अवधिः:-

(1) सचिव, उच्च न्यायालय बार एसोसिएशन, जबलपुर

(2) आवेदक श्री/श्रीमती/कु.....के कार्यालय

(3) पक्षधी श्री/श्रीमती/कु.....के कार्यालय

(4) न्यायाधीश, को.प्र.अ., जबलपुर न्यायाधीश

सूचना एवं आवश्यक कार्यवाही हेतु

20/7/06


20/7/06

20/7/06

Shri Anurag Mishra